

In the National Company Law Tribunal, Jaipur

Item No. 118

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Naresh Chander Ralhan & Ors.Applicant/Petitioners

VS.

NR Switch-N-Radio Services Pvt. Ltd. & Ors.Respondent

Order delivered on 16.05.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : K. J. Mehta, Adv.

ORDER

In pursuance of the order dated 11.04.2019, learned counsel for the parties stated that the settlement talks are still on. It is seen that in order to buy out, the other side, valuation needs to be done. Learned counsel for the respondents states that he needs to take instructions with respect to appointment of valuer. In the meantime, let rejoinder will be filed within one week with a copy in advance to the other side. Fix the matter on 22.08.2019.

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**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**